

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

1. C.P.(IB)-1005(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: ASREC (INDIA) LIMITED

Vs.

MUDHAI DAIRY PRIVATE LIMITED.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Adv. Kiran i/b Manoj Mishra, counsel appearing for the Petitioner is present through virtual hearing. None appeared for the Corporate Debtor.

Financial Creditor as well as registry are directed to issue notice to the corporate debtor intimating the Corporate Debtor regarding filing of the above company petition against them with further direction on the Corporate Debtor to file reply within two weeks from the date of receiving notice if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing.

The Financial Creditor shall file service affidavit along with copy of notice sent to the corporate debtor, acknowledgements, original postal receipt, track report, email etc, at least two days before the next date of hearing.

The Registry shall also submit service report along with notice copy sent to Corporate Debtor, postal receipt, track report/acknowledgement.

List this matter on **09.11.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

//SKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)